

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
23.09.2022 AT 02:30 PM THROUGH VIDEO CONFERENCE.

IA (IBC) 981/2022 in Company Petition IB/98/2021
U/s 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

... Petitioner

Vs

Mr. Harikrishna Polavarappu & Varam Bio Energy Pvt Ltd ... Respondents

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. SATYA RANJAN PRASAD, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 981/2022:-

Ld. Counsel Ms. Mummaneni Vazra Laxmi for RP present. This is an application filed by the RP seeking for certain directions against the Personal Guarantor regarding submission of repayment plan if any. Ld. RP states that earlier the Personal Guarantor appeared before this Adjudicating Authority and has undertaken to submit the repayment plan. However, he has not cooperated in submitting the same as such the RP had filed this application.

Having perused the application, we are of the opinion, the RP can as well take up the issue with the Personal Guarantor by sending him a notice calling upon him to state whether he is willing to submit any repayment plan within the time frame and in default proceed as per the law and no order is required from the Bench.

We therefore close this application for the present.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)